

Amendment to  
Schedule-VI,  
Act 5 of 2005.

2. In the Andhra Pradesh Value Added Tax Act, 2005 [herein after referred to as the Principal Act], in Schedule-VI, in the table, against item No. 4 "Aviation Turbine Fuel", in column No. 4, Rate of Tax I, for the figure and percentage "16%", the figure and percentage "1%" shall be substituted.

**T. NARAYANA REDDY**  
Secretary to Government (F.A.C),  
Law Department.

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RIGHT TO  
INFORMATION

## ఆంధ్రప్రదేశ్ రాజపత్రము

# THE ANDHRA PRADESH GAZETTE

## PART IV-B EXTRAORDINARY

### PUBLISHED BY AUTHORITY

No. 3] HYDERABAD, SATURDAY, JANUARY 17, 2015.

## ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 16<sup>th</sup> January, 2015 and the said assent is hereby first published on the 17<sup>th</sup> January, 2015 in the Andhra Pradesh Gazette for general information:-

### ACT NO. 3 OF 2015.

## AN ACT FURTHER TO AMEND THE ANDHRA PRADESH VALUE ADDED TAX ACT, 2005.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Value Added Tax (Second Amendment) Act, 2015.

Short title and  
commencement.

(2) It shall be deemed to have come in to force on the and from the 20<sup>th</sup> September, 2014.